

**Office of Directorate General of Foreign Trade
New Delhi -**

Minutes of the Norms Committee (NC-3) Meeting No. 11/82-ALC4/2018 MEETING DATE : 15.11.2018 (actually held on 28.11.2018 and 30.11.2018) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade

Shri S.K. Pangrahi, Economic Officer

Consultant, Technical Expert Pharmaceuticals

Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 10/82-ALC4/2018 MEETING DATE : 16.10.2018 (actually held on 05.11.2018 and 13.11.2018) and approved the same

MEETING NUMBER : 11/82-ALC4/2018 MEETING DATE : 15.11.2018

Case No.: 491/4/82-ALC4/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
1 HQ File :01/82/050/00499/AM18/	RLA File :03/95/040/00847/AM15/	Lic.No/Date:0310792906 14.01.2015	Defer
Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.			

Case No.: 161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved			
HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015				
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:						
2	Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
	1.	STERO TAM 250 (Stearyl Amine Ethoxylate)	150000 kg	1.	STEARYL AMINE	29117 kg
				2.	ETHYLENE OXIDE	120882 kg
	2.	STEROL 1206 (Lauryl Alcohol Ethoxylate/Lauryl Alcohol 4 mole Ethoxylate)	150000 kg	3.	LAURYL ALCOHOL	83617 kg
				4.	ETHYLENE OXIDE	66382 kg
	3.	STEROL 1320 (Iso Tri Decyl Alcohol Ethoxylate/Tri Decyl Alcohol 17 moles Ethoxylated)	150000 kg	5.	TRI DECYL ALCOHOL	31647 kg
				6.	ETHYLENE OXIDE	118353 kg
	4.	STERTEK G 260 (Glycerin Ethoxylates/Glycerin 22 mole Ethoxylated)	75000 kg	7.	GLYCERIN	6507 kg
				8.	ETHYLENE OXIDE	

RA may take appropriate action as per the decision of Norms Committee.

3	Case No.:24/21/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 11/82- ALC4/2018 15.11.2018	Status: Withdrawn
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date: 3410041832 28.01.2016	
	Decision: This case has already withdrawn in NC meeting No. 9/82-ALC4 dated 18.09.2018 as the firm has informed that they had surrendered the subject Advance Authorization to RLA, Vadodara and the same has also been cancelled by RLA, Vadodara.			

4	Case No.:14/21/82-ALC4/2015	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.			

5	Case No.:137/7/82-ALC4/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

	Case No.: 43/10/82-ALC4/2016	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
6	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	Defer
Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.				

Case No.:109/10/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
ROSUVASTATIN CALCIUM	1 kg	1.	Thorase Enzyme	1.34
		2.	Ethyl Acetate	*
		3.	Acetone	2.87
		4.	Chloracetaldehyde sol 45% CAA	1.64
		5.	Heptane	1.46
		6.	Sodium Carbonate	*
		7.	Bromine	
		8.	Acetaldehyde	
		9.	Sodium Bicarbonate	
		10.	Toluene	
		11.	2,2,Dimethoxy Propane	0.87
		12.	Sulphuric Acid	*
		13.	BTSH(2-Mercapto-1-H-Benzothiazole	1.05
		14.	Di Sodium Tungsten Hydrate	*
		15.	Hydrogen Peroxide 35 %	
		16.	Isopropyl Alcohol	10.23
		17.	Liquid Nitrogen	*
		18.	Methanol	
		19.	N-Methyl Pyrrolidon	
		20.	Sodium Hydroxide Flakes	
		21.	Z8 (RSV Side Chain) [4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl Sulfonyl)amino]pyrimidinyl-5-yl-fomyl]	1.39
		22.	2-Methyl Tetrahydrofuran	8.75
		23.	Sodium tertiary Butoxide in THF 30% - 2M solution	*
		24.	Methyl Tertbutyl Ether (MTBE)	
		25.	Hydrochloric Acid	
		26.	Acetonitrile	
		27.	Furfurylamine(FFA)	0.30
		28.	Acetic Acid Glacial	*
		29.	Calcium Chloride Dihydrate	

* The firm vide their letter dated 05.12.2018 has submitted that they have imported only above 10 raw

materials against 23 raw materials. Hence norms is not ratified in respect of other items.

RA may take appropriate action as per the decision of Norms Committee.

Case No.:32/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00566/AM17/	RLA File :03/95/040/00290/AM17/	Lic.No/Date:0310806544 25.07.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1.	STERO MDEA (PIP) - A (Blends of Piperazine & Methyl Di Ethanol Amine)	1 kg	1.	MONO METHYL AMINE	0.1369 kg
			2.	ETHYLENE OXIDE	0.3886 kg
			3.	PIPERAZINE 68%	0.4745 kg
2.	STEROL 161880 (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl Alcohol 55 moles Ethoxylated)	1 kg	4.	CETO STEARYL ALCOHOL	0.0957 kg
			5.	ETHYLENE OXIDE	0.9043 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 164/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00792/AM17/	RLA File :09/24/040/00311/AM17/	Lic.No/Date:0910064091 01.09.2016		
Decision: The Committee considered case as per agenda and firm's letter dated 14.09.2018 in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
Velpatasvir	1 kg	1.	9-bromo-3-(2-bromoacetyl)-10,11-dihydro-5H-dibenzo[c,g]chromen-8(9H)-one	1.00 kg
		2.	(2S,4S)-4-(Methoxymethyl)-1,2-pyrrolidinedicarboxylic acid 1-(1,1-dimethylethyl) ester	The firm vide their letter dated 14.09.2018 has submitted that they have not imported item at serial No. 2-5 except
		3.	(5S)-N-(Methoxycarbonyl)-L-valyl-5-methyl-L-proline	
		4.	Tert-butyl(2S,4S)-2-(5-(2-((2S,5S)-1-((methoxycarbonyl)-l-valyl)-5-methylpyrrolidin-2-yl)1,11-dihydroisochromeno (4,3,6,7]naphtho[1,2-d]imidazole-9-yl)-1h-imidazol-2-yl)-4-methoxymethylpyrrolidine-1-carboxylate	
		5.	(R)-2-((methoxycarbonyl)amino)-2-phenylacetic Acid	

	6.	2-chloro-4,6-dimethoxy-1,3,5-triazine	import item number 1.
	7.	(1-Cyano-2-ethoxy-2-oxoethylidenaminoxy)dimethylamino-morpholino-carbenium hexafluorophosphate (COMU)	
	8.	DDQ (2,3-dichloro-5,6-dicyano-1,4-benzoquinone)	

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 168/13/82-ALC4/2016	Party Name: HETERO LABS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00796/AM17/	RLA File :09/24/040/00301/AM17/	Lic.No/Date:0910064085 01.09.2016	

Decision: The Committee considered case as per agenda and firm's letter dated 14.09.2018 in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Velpatasvir	1 kg	1.	9-bromo-3-(2-bromoacetyl)-10,11-dihydro-5H-dibenzo[c,g]chromen-8(9H)-one	1.00 kg
		2.	(2S,4S)-4-(Methoxymethyl)-1,2-pyrrolidinedicarboxylic acid 1-(1,1-dimethylethyl) ester	The firm vide their letter dated 14.09.2018 has submitted that they have not imported item at serial No. 2-5 except import item number 1.
		3.	(5S)-N-(Methoxycarbonyl)-L-valyl-5-methyl-L-proline	
		4.	Tert-butyl(2S,4S)-2-(5-(2-((2S,5S)-1-((methoxycarbonyl)-l-valyl)-5-methylpyrrolidin-2-yl) 1,11-dihydroisochromeno(4,3,6,7)naphtho[1,2-d]imidazole-9-yl)-1h-imidazol-2-yl)-4-methoxymethylpyrrolidine-1-carboxylate	
		5.	(R)-2-((methoxycarbonyl)amino)-2-phenylacetic Acid	
		6.	2-chloro-4,6-dimethoxy-1,3,5-triazine	
		7.	(1-Cyano-2-ethoxy-2-oxoethylidenaminoxy)dimethylamino-morpholino-carbenium hexafluorophosphate (COMU)	
		8.	DDQ (2,3-dichloro-5,6-dicyano-1,4-benzoquinone)	

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:192/17/82-ALC4/2016	Party Name:SATYA DEEPHTA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/01153/AM17/	RLA File :09/24/040/00332/AM17/	Lic.No/Date:0910064172 22.09.2016	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Qty.	Sl. No.	Import items	Qty.
T BOC HYDRIZENE OR ATZANAVIR (ATZ) I HYDRAZINE OR N-(4-PYRIDIN-2-YL-BENZYL)-HYDRAZINECARBOXYLIC ACID TERT-BUTYL ESTER	1 kg	1.	4-BROMO BENZALDEHYDE	1.177 kg
		2.	TRIETHYL ORTHO FORMATE	1.88 kg
		3.	TETRAHYDROFURAN	1.363 kg
		4.	1,3-BIS(DIPHENYLPHOSPHINO PROPANE) NICK EL(II) CHLORIDE	0.0542 kg
		5.	ISOPROPYL ALCOHOL	3.72 kg
		6.	10% PALLADIUM CARBON, 50% WET	0.009 kg
		7.	DICHLORO METHANE (MDC)	4.73 kg
		8.	TOLUENE	5.73 kg
		9.	HEXANE	1.54 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:113/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00741/AM17/	RLA File :09/24/040/00342/AM17/	Lic.No/Date:0910064191 27.09.2016		
Decision: The Committee considered case as per agenda and firm's letter dated 14.09.2018 in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
Velpatasvir	1 kg	1.	9-bromo-3-(2-bromoacetyl)-10,11-dihydro-5H-dibenzo[c,g]chromen-8(9H)-one	1.00 kg
		2.	7-Hydroxy-1-tetralone	The firm vide their letter dated 14.09.2018 has submitted that they have not
		3.	1-[4-bromo-3-(chloromethyl) phenyl]ethanone	
		4.	D-alpha phenyl glycine	
		5.	L-Proline-5-methyl-ethylester-(5S)-4-methyl benzene sulfonate	

				imported item at serial No. 2-5 except import item number 1.
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:114/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00742/AM17/	RLA File :09/24/040/00341/AM17/	Lic.No/Date:0910064192 27.09.2016		
Decision: The Committee considered case as per agenda and firm's letter dated 14.09.2018 in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
Velpatasvir	1 kg	1.	9-bromo-3-(2-bromoacetyl)-10,11-dihydro-5H-dibenzo[c,g]chromen-8(9H)-one	1.00 kg
		2.	7-Hydroxy-1-tetralone	The firm vide their letter dated 14.09.2018 has submitted that they have not imported item at serial No. 2-5 except import item number 1.
		3.	1-[4-bromo-3-(chloromethyl)phenyl]ethanone	
		4.	D-alpha phenyl glycine	
		5.	L-Proline-5-methyl-ethylester-(5S)-4-methyl benzene sulfonate	
RA may take appropriate action as per the decision of Norms Committee.				

14	Case No.:11/17/82-ALC4/2016	Party Name:CIPLA LIMITED.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00972/AM17/	RLA File :03/94/040/00617/AM17/	Lic.No/Date:0310808312 06.10.2016	Defer
	Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.			

15	Case No.:21/17/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00982/AM17/	RLA File :03/94/040/00548/AM17/	Lic.No/Date:0310808830 27.10.2016	
	Decision: The firm was requested to furnish complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. Reply received from the firm is under examination.			

16	Case No.:121/20/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
	HQ File :01/82/050/01298/AM17/	RLA File :09/24/040/00461/AM17/	Lic.No/Date:0910064401 18.11.2016		
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
	Export product	Qty.	Sl. No.	Import items	Qty.
	4-AMINO-N-(2R,3S) (3-AMINO-2-HYDROXY-4-PHENYL-BUTYL)-N-ISOBUTYLBENZENE SULFONAMIDE	1 kg	1.	L-Phenyl alanine	1.50 kg
			2.	Ditert.Butyl dicarbonate	1.95 kg
			3.	Tetrahydrofuran	5.00 kg
			4.	Tert.Butyl Chloride	7.20 kg
			5.	Sodium Borohydride	0.17 kg
			6.	Isobutylamine	2.70 kg
			7.	Acetonitrile	1.77 kg
			8.	Toluene	1.11 kg
	RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:128/20/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved																			
HQ File :01/82/050/01305/AM17/	RLA File :09/24/040/00436/AM17/	Lic.No/Date:0910064400 18.11.2016																				
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:																						
<table><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td rowspan="4">3-[3-(4-FLUOROPHENYL)-1-(1-METHYLETHYL)-1H-INDOL-2-YL]-(E)-2-PROPENAL</td><td rowspan="4">1 kg</td><td>1.</td><td>N-Methyl-N-Phenyl-3-Aminoacrolein</td><td>0.82 kg</td></tr><tr><td>2.</td><td>3-(4-Fluorophenyl)-1-(1-Methylethyl)-1H-Indole</td><td>1.03 kg</td></tr><tr><td>3.</td><td>Acetonitrile</td><td>1.00 kg</td></tr><tr><td>4.</td><td>Toluene</td><td>3.00 kg</td></tr></table>				Export product	Qty.	Sl. No.	Import items	Qty.	3-[3-(4-FLUOROPHENYL)-1-(1-METHYLETHYL)-1H-INDOL-2-YL]-(E)-2-PROPENAL	1 kg	1.	N-Methyl-N-Phenyl-3-Aminoacrolein	0.82 kg	2.	3-(4-Fluorophenyl)-1-(1-Methylethyl)-1H-Indole	1.03 kg	3.	Acetonitrile	1.00 kg	4.	Toluene	3.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.																		
3-[3-(4-FLUOROPHENYL)-1-(1-METHYLETHYL)-1H-INDOL-2-YL]-(E)-2-PROPENAL	1 kg	1.	N-Methyl-N-Phenyl-3-Aminoacrolein	0.82 kg																		
		2.	3-(4-Fluorophenyl)-1-(1-Methylethyl)-1H-Indole	1.03 kg																		
		3.	Acetonitrile	1.00 kg																		
		4.	Toluene	3.00 kg																		
RA may take appropriate action as per the decision of Norms Committee.																						

	Case No.:120/17/82-ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
18	HQ File :01/82/050/01081/AM17/	RLA File :03/95/040/00602/AM17/	Lic.No/Date:0310809205 22.11.2016	Defer
Decision: The Committee considered the case as per agenda and it was decided to call for a copy of Drug Manufacturing License (DML) showing approved composition of export product from the firm.				

19	Case No.:148/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	
	Decision: Deferred for comments of TE			

20	Case No.: 158/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	
	Decision: Deferred for comments of TE			

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Case No.:200/4/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00208/AM18/	RLA File :09/24/040/00473/AM17/	Lic.No/Date:0910064484 14.12.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETORICOXIB	1 kg	1.	1-((6-methylpyridine-3-yl)-2-(4-methylsulphonyl)phenyl)-ethanone (Ketosulfone)	2.18 kg
		2.	2-Chloro-1,3-bis(dimethylamino)-trimethinium hexafluorophosphate (Vinamidinium Hexafluorophosphate salt)	2.32 kg
		3.	n-propionic Acid	4.55 kg
		4.	Triethylamine	0.39 kg
		5.	Isopropyl alcohol (IPA)	4.32 kg
		6.	n-Heptane	1.10 kg
		7.	Toluene	5.65 kg
		8.	Methanol	0.43 kg
		9.	Acetone	0.22 kg
		10.	Methanesulfonic acid	0.73 kg

RA may take appropriate action as per the decision of Norms Committee.

22	Case No.: 55/1/82-ALC4/2017	Party Name: AARTI DRUGS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/01409/AM17/	RLA File :03/94/040/00900/AM17/	Lic.No/Date:0310810464 11.01.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Levofloxacin Hemihydrate USP	1 kg	1.	2,3,4,5 Tetrafluorobenzoyl Chloride	1.200 kg
		2.	N, Methyl Piperazine	0.432 kg
		3.	Ethyl 3 n n Dimethylamine Acrylate	0.641 kg
		4.	L-Alaninol	0.350 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:86/20/82-ALC4/2016	Party Name:RUSAN PHARMA LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/01263/AM17/	RLA File :03/95/040/00823/AM17/	Lic.No/Date:0310810600 18.01.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
APOMORPHINE HYDROCHLORIDE EP/USP	1 kg	1.	MORPHINE BASE	3.40 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed.
RA may take appropriate action as per the decision of Norms Committee.

24	Case No.:41/1/82-ALC4/2017	Party Name:GODAVARI DRUGS LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01395/AM17/	RLA File :09/24/040/00607/AM17/	Lic.No/Date:0910064654 07.02.2017	Defer
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 7/82 ALC4/2018, dt. 24.08.2018, the firm was requested to furnish the complete technical details as per Appendix 4E. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

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Case No.:58/4/82-ALC4/2017	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/00066/AM18/	RLA File :03/95/040/00361/AM17/	Lic.No/Date:0310811245 15.02.2017	Defer
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 6//82 ALC4/2018, dt. 26.07.2018, the firm was requested to furnish following information:			
(i) Complete chemical reaction molecular weight Structural formula of import and export item showing % yield of every stage of reaction.			
(ii) Past production consumption data duly certified by Central Excise / GST			
(iii) Calculation sheet to arrive at the raw material.			
However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

26	Case No.:181/4/82-ALC4/2017	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00189/AM18/	RLA File :09/24/040/00561/AM17/	Lic.No/Date:0910064725 24.02.2017	Defer
Decision: The Committee considered the case as per agenda and it was decided to forward a copy of 4.07 application of the subject Advance Authorization to DBT for obtaining its comments.				

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Case No.:37/4/82-ALC4/2017	Party Name:SARNA CHEMICALS PVT.LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved													
HQ File :01/82/050/00045/AM18/	RLA File :52/24/040/00048/AM17/	Lic.No/Date:5210042198 01.03.2017														
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:																
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">3, 5 DIMETHYL PYRAZOLE / DIMPA / ORGANIC DYE INTERMEDIATES SR-122</td><td rowspan="2">1 kg</td><td>1.</td><td>ACETYL ACETONE 99%</td><td>1.286 kg</td></tr><tr><td>2.</td><td>HYDRAZINE HYDRATE 80%</td><td>0.87 kg</td></tr></table>				Export product	Qty.	Sl. No.	Import items	Qty.	3, 5 DIMETHYL PYRAZOLE / DIMPA / ORGANIC DYE INTERMEDIATES SR-122	1 kg	1.	ACETYL ACETONE 99%	1.286 kg	2.	HYDRAZINE HYDRATE 80%	0.87 kg
Export product	Qty.	Sl. No.	Import items	Qty.												
3, 5 DIMETHYL PYRAZOLE / DIMPA / ORGANIC DYE INTERMEDIATES SR-122	1 kg	1.	ACETYL ACETONE 99%	1.286 kg												
		2.	HYDRAZINE HYDRATE 80%	0.87 kg												
RA may take appropriate action as per the decision of Norms Committee.																

28	Case No.:76/4/82-ALC4/2017	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00084/AM18/	RLA File :03/94/040/01078/AM17/	Lic.No/Date:0310811511 01.03.2017	Defer
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 6//82 ALC4/2018, dt. 26.07.2018, the firm was requested to furnish following information:				
i) Copy of Drug Manufacturing licence (DML) ii) Copy of Master Batch Formula (MBF) iii) Generic name of the import and export item.				
However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

29	Case No.:80/4/82-ALC4/2017	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00088/AM18/	RLA File :03/94/040/01072/AM17/	Lic.No/Date:0310811513 01.03.2017	Defer
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 6/82 ALC4/2018, dt. 26.07.2018, the firm was requested to furnish following information: i) Copy of Drug Manufacturing licence (DML) ii) Copy of Master Batch Formula (MBF) iii) Generic name of the import and export item. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

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Case No.:92/4/82- ALC4/2017	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00100/AM18/	RLA File :03/95/040/00995/AM17/	Lic.No/Date:0310812040 23.03.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFPODOXIME PROXETIL	1 kg	1.	7-Amino Cephalosporanic Acid (7-ACA)	0.8378 kg
		2.	Sulfolane	0.620 kg
		3.	Mathanol	0.800 kg
		4.	Tri Ethyl Amine	0.470 kg
		5.	Methylene Chloride	4.140 kg
		6.	2-Mecraptoben Zpthiazoly(z)-2-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate(MAEM)	0.8378 kg
		7.	1-Chloroethyl Isopropyl Carbonate(CEIPC)	0.477 kg
		8.	Acetone	1.270 kg
		9.	Toluene	0.320 kg
		10.	Ethyl Acetate	1.20 kg
		11.	Cyclohexane	1.27 kg
		12.	N N Dimethyl Acetamide (DMAC)	0.240 kg
		13.	Sodium Carbonate	0.350 kg

RA may take appropriate action as per the decision of Norms Committee.

31	Case No.:114/4/82-ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00122/AM18/	RLA File :05/24/040/00636/AM17/	Lic.No/Date:0510402098 30.03.2017	Defer
Decision: The Committee considered the case as per agenda and it was decided to call for COA from the firm.				

Case No.:119/4/82-ALC4/2017	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00127/AM18/	RLA File :22/24/040/00114/AM17/	Lic.No/Date:2210015679 30.03.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
ROSUVASTATIN CALCIUM	1 kg	1.	Thorase Enzyme	1.34
		2.	Ethyl Acetate	*
		3.	Acetone	2.87
		4.	Chloracetaldehyde sol 45% CAA	1.64
		5.	Heptane	1.46
		6.	Sodium Carbonate	*
		7.	Bromine	
		8.	Acetaldehyde	
		9.	Sodium Bicarbonate	
		10.	Toluene	
		11.	2,2,Dimethoxy Propane	0.87
		12.	Sulphuric Acid	*
		13.	BTSH(2-Mercapto-1-H-Benzothiazole	1.05
		14.	Di Sodium Tungsten Hydrate	*
		15.	Hydrogen Peroxide 35 %	
		16.	Isopropyl Alcohol	10.23
		17.	Liquid Nitrogen	*
		18.	Methanol	
		19.	N-Methyl Pyrrolidon	
		20.	Sodium Hydroxide Flakes	
		21.	Z8 (RSV Side Chain) [4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl Sulfonyl)amino]pyrimidinyl-5-yl-fomyl]	1.39
		22.	2-Methyl Tetrahydrofuran	8.75
		23.	Sodium tertiary Butoxide in THF 30% - 2M solution	*
		24.	Methyl Tertbutyl Ether (MTBE)	
		25.	Hydrochloric Acid	
		26.	Acetonitrile	
		27.	Furfurylamine(FFA)	0.30
		28.	Acetic Acid Glacial	*
		29.	Calcium Chloride Dihydrate	

* The firm vide their letter dated 05.12.2018 has submitted that they have imported only above 10 raw materials against 23 raw materials. Hence norms is not ratified in respect of other items.

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:277/4/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
33	HQ File :01/82/050/00285/AM18/	RLA File :03/94/040/01181/AM17/	Lic.No/Date:0310812323 03.04.2017	Defer
Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.				

	Case No.:320/4/82-ALC4/2017	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
34	HQ File :01/82/050/00328/AM18/	RLA File :09/24/040/00670/AM17/	Lic.No/Date:0910064868 06.04.2017	Defer
Decision: The Committee considered the case as per agenda and it was decided to call for a copy of Master Batch Formula duly certified by Q.C. Incharge.				

	Case No.:103/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
35	HQ File :01/82/050/00111/AM18/	RLA File :03/95/040/01013/AM17/	Lic.No/Date:0310812389 10.04.2017	Defer
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

	Case No.:104/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
36	HQ File :01/82/050/00112/AM18/	RLA File :03/95/040/00947/AM17/	Lic.No/Date:0310812391 10.04.2017	Defer
Decision The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

	Case No.:105/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
37	HQ File :01/82/050/00113/AM18/	RLA File :03/95/040/01012/AM17/	Lic.No/Date:0310812393 10.04.2017	Defer
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

38	Case No.:257/4/82-ALC4/2017	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
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HQ File :01/82/050/00265/AM18/	RLA File :03/95/040/00999/AM17/	Lic.No/Date:0310812435 11.04.2017	Defer Date:
Decision: Reply received from the firm. Case is deferred for comments of TE			

39	Case No.: 340/4/82-ALC4/2017	Party Name:GODAVARI DRUGS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00348/AM18/	RLA File :09/24/040/00694/AM17/	Lic.No/Date:0910064920 13.04.2017	Defer
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 6/82 ALC4/2018, dt. 26.07.2018, the firm was requested to furnish following information: i) Chemical reaction and manufacturing process, ii) Stepwise chemical reaction and Molecular Weight, iii) Percentage of yield on molar basis and details of solvent reactions along with complete technical details as per appendix 4E. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

40	Case No.: 139/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00147/AM18/	RLA File :03/95/040/01048/AM17/	Lic.No/Date:0310812568 19.04.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

41	Case No.: 140/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00148/AM18/	RLA File :03/95/040/01047/AM17/	Lic.No/Date:0310812609 19.04.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

42	Case No.: 341/4/82-ALC4/2017	Party Name:HONOUR LAB LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00349/AM18/	RLA File :09/24/040/00035/AM18/	Lic.No/Date:0910064954 24.04.2017	Defer
	Decision: The Committee noted that the 4.07 application is still awaited from RLA, Hyderabad. Hence, it was decided to call for a copy of 4.07 application from RLA, Hyderabad for further consideration of the case.			

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Case No.:373/4/82-ALC4/2017	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00381/AM18/	RLA File :03/94/040/00025/AM18/	Lic.No/Date:0310812788 25.04.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied for by the firm and Import Item No. 14 will be in Nos. as per packing policy under para 4.07 of HBP Vol. I.

Export Product	Quantity in Nos.
62/0- Unicare Moisturizing Lotion 236 ML (238.36 Gms as SG is 1.01)	48000.000
62/0- Unicare Moisturizing Lotion 60 ML (60.6 Gms as SG is 1.01)	4700.000
62/0- Uni Derm Moisturizing Cream 85 Gms Tube	25000.000
62/0- Uni Derm Moisturizing Cream 80 Gms Tube	1400.000
62/0- Solosite Soothing, Hydrating Healing Gel 50 Gms	236000.000
62/0- Solosite Soothing, Hydrating Healing Gel 100 Gms	85000.000

Import Item

Sl. No..	Import Item Name	Quantity allowed in kg
1	Spray Dried Aloe Vera Powder Regular 100X (TD013). Alternate Name Aloe Barbadosis	5.920
2	2,5-DIOXO-4-IMIDAZOLIDINYL UREA Bearing brand/trade name Allantoin or any other	162.740
3	Stearic Acid Bearing Brand/trade name Emersol 132 or any other	296.060
4	Stearyl Alcohol bearing Brand/Trade name Speziol 18 or any other	71.050
5	Lecithin bearing Brand/Trade name LECITHIN YELKIN DS or any other	29.610
6	Fragrance M744/ PERFUME M77-467	13.000
7	White Mineral Oil Bearing Brand/trade Name Kaydol or any other	45.690
8	PHARMALAN PH EUR	159.930
9	Petroleum Jelly Yellow / White Bearing Brand/Trade name Super White Protopet or any other	159.930
10	Sorbitan Sesquileate bearing brand name SPAN 83-LQ-(SG) (SORBITAN SESQUIOLEATE / CRILL 43) or any other	68.550
11	Benzethonium Chloride USP Bearing brand /trade name Lonza Guard or any other	3.430
12	Vitamin A & D3 Corn Oil	0.220
13	Carboxy Methyl Cellulose Bearing Brand/trade name Akucell SW 3009- X 181 or any other.	414.120
14	Plastic Tubes made up of HDPE whether printed or not	Allowed in Nos. As per relevant packing policy

RA may take appropriate action as per the decision of Norms Committee

44	Case No.:380/4/82-ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/00388/AM18/	RLA File :03/94/040/00030/AM18/	Lic.No/Date:0310812922 27.04.2017	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied				

by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dibenzothiazepinone	1 kg	1.	Thiophenol	0.756 kg
		2.	Caustic Soda	0.275 kg
		3.	Phenyl Chloro Formate	1.01 kg
		4.	Polyphosphoric Acid	3.36 kg

RA may take appropriate action as per the decision of Norms Committee

45	Case No.: 205/4/82-ALC4/2017	Party Name: AETHER INDUSTRIES LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00213/AM18/	RLA File :52/24/040/00004/AM18/	Lic.No/Date: 5210042246 01.05.2017	Defer
	Decision: Deferred for comments of TE			

46

Case No.: 221/4/82-ALC4/2017	Party Name: BAROQUE PHARMACEUTICALS PVT. LTD	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Approved		
HQ File :01/82/050/00229/AM18/	RLA File :08/24/040/00536/AM17/	Lic.No/Date: 0810140185 01.05.2017			
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I, as applied for by the firm:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.allowed
1	Amoxicillin and Potassium Clavunate 625 mg Tablets (Each tablet contains Amoxicillin Trihydrate equivalent to Amoxicillin 500 mg and Potassium Clavulanate equivalent to Clavulanic acid 125 mg)	20000000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	12407.910 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP	6591.870 kg
2	BENICLAV-375 MG Tablets (Each tablet contains Amoxicillin Trihydrate equivalent to Amoxicillin 250 mg and Potassium Clavulanate equivalent to Clavulanic acid 125 mg)	1000000.000 Tablets			

3	BENICLAV- 625 MG Tablets (Each tablet contains Amoxicillin Trihydrate equivalent to Amoxicillin 500 mg and Potassium Clavulanate equivalent to Clavulanic acid 125 mg)	700000.000 Tablets			
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RA may take appropriate action as per the decision of Norms Committee

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Case No.:206/4/82- ALC4/2017	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00214/AM18/	RLA File :05/24/040/00041/AM18/	Lic.No/Date:0510402443 03.05.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LINAGLIPTIN	1 kg	1.	2-(chloromethyl)-4-methylquinazoline (LG01)	0.785 kg
		2.	8-bromo-7-(2-butyn-1-yl)-3,7-di hydro-3-methyl-1H-Purine-2, 6- dione(LGS01) or 8-bromo-7-(but-2- ynyl)-3-methyl-1H- purine-2, 6(3H,7H) - dione (LGS01)	1.10 kg
		3.	(R)-3-(Boc-Amino) piperidine (LGS02)	0.85 kg

RA may take appropriate action as per the decision of Norms Committee.

48	Case No.:59/9/82- ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00786/AM18/	RLA File :09/24/040/00021/AM18/	Lic.No/Date:0910065008 04.05.2017	Defer
	Decision: The Committee noted that the 4.07 application is still awaited from RLA, Hyderabad. Hence, it was decided to call for a copy of 4.07 applications from RLA, Hyderabad for further consideration of the case.			

	Case No.: 1/4/82-ALC4/2017	Party Name:LEE PHARMA LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
49	HQ File :01/82/050/00009/AM18/	RLA File :09/24/040/00084/AM18/	Lic.No/Date:0910065019 11.05.2017	Defer
Decision: The Committee noted that the 4.07 application is still awaited from RLA, Hyderabad. Hence, it was decided to call for a copy of 4.07 application from RLA, Hyderabad for further consideration of the				

case.

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Case No.:56/9/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00783/AM18/	RLA File :09/24/040/00086/AM18/	Lic.No/Date:0910065017 11.05.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFVIR DISOPROXIL FUMARATE	1 kg	1.	(R)-PMPA-Pure	0.769 kg
		2.	Chloromethyl Isopropyl Carbonate	1.3527 kg
		3.	Triethylamine	0.4477 kg
		4.	N-Methyl-2-Pyrrolidone	1.4878 kg
		5.	Activated Carbon (Carbon Enoanticromos)	0.016 kg
		6.	Isopropyl Acetate	1.62 kg
		7.	Isopropyl Alcohol	2.85 kg
		8.	Methylene Chloride (MDC)	4.32 kg
		9.	Toluene	0.26 kg
		10.	Steam/Thermal Coal (Non-Cooking) in Bulk (Limiting factor is value only, the eligible CIF value is 5% of FOB Value)	As per relevant fuel policy

RA may take appropriate action as per the decision of Norms Committee.

51	Case No.:356/4/82-ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00364/AM18/	RLA File :05/24/040/00045/AM18/	Lic.No/Date:0510402665 22.05.2017	
	Decision: The Committee as per agenda considered the case. The firm is appeared for norms committee for personal hearing and the committee deleveraged the matter in the presence of technical expert and the firm was advise to submit the technical details to examine the matter.			

52	Case No.:359/4/82-ALC4/2017	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/00367/AM18/	RLA File :08/24/040/00530/AM17/	Lic.No/Date:0810140332 23.05.2017	
	Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018 in respect of M/s Trion Chemicals Private Limited against Advance Authorization No. 0810141799 dated 16.01.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Qty.	Sl. No.	Import items	Qty.
TRICHLORO ISOCYANURIC ACID(TCCA) (Trichloro Isocyanurate)	1 kg	1.	Cyanuric Acid	0.615 kg
		2.	Caustic Soda Lye	0.573 kg
		3.	Chlorine	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

53	Case No.:62/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Rejected
	HQ File :01/82/050/00789/AM18/	RLA File :09/24/040/00316/AM17/	Lic.No/Date:0910065116 31.05.2017	
	Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 and 8/82/2018 Dated 31.08.2018, hence the Committee decided to reject the case.			

54	Case No.:71/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Rejected
	HQ File :01/82/050/00798/AM18/	RLA File :09/24/040/00590/AM17/	Lic.No/Date:0910065113 31.05.2017	
	Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 and 8/82/2018 Dated 31.08.2018, hence the Committee decided to reject the case.			

55	Case No.:87/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Rejected
	HQ File :01/82/050/00814/AM18/	RLA File :09/24/040/00606/AM17/	Lic.No/Date:0910065115 31.05.2017	
	Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 and 8/82/2018 Dated 31.08.2018, hence the Committee decided to reject the case			

56	Case No.:420/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00428/AM18/	RLA File :03/95/040/00106/AM18/	Lic.No/Date:0310813970 14.06.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

57	Case No.: 452/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018	Status: Deferred
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		15.11.2018	
HQ File :01/82/050/00460/AM18/	RLA File :03/95/040/00215/AM18/	Lic.No/Date:0310814112 20.06.2017	Defer
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

	Case No.:453/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
58	HQ File :01/82/050/00461/AM18/	RLA File :03/95/040/00201/AM18/	Lic.No/Date:0310814111 20.06.2017	Defer
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..				

	Case No.:52/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Rejected
59	HQ File :01/82/050/00779/AM18/	RLA File :09/24/040/00040/AM18/	Lic.No/Date:0910065196 22.06.2017	
Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 and 8/82/2018 Dated 31.08.2018, hence the Committee decided to reject the case.				

Case No.: 1/6/82-ALC4/2017	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00571/AM18/	RLA File :22/24/040/00094/AM17/	Lic.No/Date:2210015738 23.06.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Atorvastatin Calcium	1 kg	1.	Thorase Enzyme	0.154 kg
		2.	Chloro Acetal Dehyde	1.735 kg
		3.	Actaldehyde	0.90 kg
		4.	Acetone	1.21 kg
		5.	Sodium Carbonate	1.96 kg
		6.	Bromine	1.88 kg
		7.	Ethyl Acetate	1.40 kg
		8.	Heptane	1.58 kg
		9.	Sodium Cyanide	0.629 kg
		10.	Iso Propyl Alcohol	3.40 kg
		11.	Dimethoxy Propane	2.025 kg
		12.	Methyl Tertiary Butyl Ether (MTBE)	2.17 kg

	13.	Raney nickel	0.064 kg
	14.	Hexane	2.80 kg
	15.	Pivalic acid	0.279 kg
	16.	DKT3/M4	0.994 kg
	17.	Methanol	2.00 kg
	18.	Cyclohexane	1.31 kg
RA may take appropriate action as per the decision of Norms Committee.			

61	Case No.: 51/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Rejected
	HQ File :01/82/050/00778/AM18/	RLA File :09/24/040/00078/AM18/	Lic.No/Date:0910065210 23.06.2017	
	Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 and 8/82/2018 Dated 31.08.2018, hence the Committee decided to reject the case.			

62	Case No.: 460/4/82-ALC4/2017	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00468/AM18/	RLA File :06/24/040/00013/AM18/	Lic.No/Date:0610038656 05.07.2017	
	Decision: The Committee noted that the 4.07 application is still awaited from RLA, Kanpur. Hence, it was decided to call for a copy of 4.07 application from RLA, Kanpur for further consideration of the case.			

63	Case No.: 109/12/82- ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	
	Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.			

64	Case No.: 204/12/82- ALC4/2017	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01159/AM18/	RLA File :09/24/040/00156/AM18/	Lic.No/Date:0910065251 07.07.2017	
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Step-wise complete and balanced chemical reactions showing molecular weight and molar requirements. (ii) Percentage yield on molar basis. (iii) Requirement and recovery of solvents.			

65	Case No.: 541/4/82- ALC4/2017	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:11/82- ALC4/2018	Status: Deferred
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		15.11.2018	
HQ File :01/82/050/00549/AM18/	RLA File :03/95/040/00298/AM18/	Lic.No/Date:0310814546 11.07.2017	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish the complete technical details as per Appendix 4E. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

66	Case No.:544/4/82-ALC4/2017 HQ File :01/82/050/00552/AM18/	Party Name:MATRIX FINE SCIENCES PVT.LTD., RLA File :03/95/040/00267/AM18/	Meet No/Date:11/82-ALC4/2018 15.11.2018 Lic.No/Date:0310814547 11.07.2017	Status: Deferred
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish following information:				
(i) Chemistry, Molecular weight & yield and (ii) Production / Consumption Data from Central Excise & Service Tax.				
However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

67	Case No.:489/4/82-ALC4/2017 HQ File :01/82/050/00497/AM18/	Party Name:RELIANCE INDUSTRIES LTD. RLA File :03/95/040/00049/AM18/	Meet No/Date:11/82-ALC4/2018 15.11.2018 Lic.No/Date:0310814608 13.07.2017	Status: Deferred
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..				

68	Case No.:490/4/82-ALC4/2017 HQ File :01/82/050/00498/AM18/	Party Name:RELIANCE INDUSTRIES LTD. RLA File :03/95/040/00012/AM18/	Meet No/Date:11/82-ALC4/2018 15.11.2018 Lic.No/Date:0310814610 13.07.2017	Status: Deferred
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

69	Case No.:542/4/82-ALC4/2017 HQ File :01/82/050/00550/AM18/	Party Name:RELIANCE INDUSTRIES LTD. RLA File :03/95/040/00021/AM18/	Meet No/Date:11/82-ALC4/2018 15.11.2018 Lic.No/Date:0310814604 13.07.2017	Status: Deferred
Decision: The Committee considered the case as per agenda in the presence of technical experts and it				

was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..

70	Case No.: 137/12/82-ALC4/2017	Party Name: NASENSE LABS PVT LTD	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01092/AM18/	RLA File :09/24/040/00193/AM18/	Lic.No/Date: 0910065267 13.07.2017	
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Step-wise complete and balanced chemical reactions showing molecular weight and molar requirements. (ii) Percentage yield on molar basis.			

71	Case No.: 33/6/82-ALC4/2017	Party Name: GODAVARI DRUGS LTD	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00603/AM18/	RLA File :09/24/040/00191/AM18/	Lic.No/Date: 0910065287 19.07.2017	
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 5/82 ALC4/2018, dt. 25.07.2018, the firm was requested to furnish the complete technical details as per Appendix 4E. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

72	Case No.: 103/12/82-ALC4/2017	Party Name: DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01058/AM18/	RLA File :09/24/040/00160/AM18/	Lic.No/Date: 0910065298 21.07.2017	
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Step-wise complete and balanced chemical reactions showing molecular weight and molar requirements. (ii) Percentage yield on molar basis. (iii) Requirement and recovery of solvents.			

73	Case No.: 58/6/82-ALC4/2017	Party Name: BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00628/AM18/	RLA File :03/94/040/00324/AM18/	Lic.No/Date: 0310814882 27.07.2017	
	Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.			

74	Case No.:519/4/82-ALC4/2017	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00527/AM18/	RLA File :03/95/040/00018/AM17/	Lic.No/Date:0310814939 31.07.2017	
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish the chemical name of export product. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

75	Case No.:40/6/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00610/AM18/	RLA File :03/94/040/00295/AM18/	Lic.No/Date:0310814908 31.07.2017	
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 7/82 ALC4/2018, dt. 24.08.2018, the firm was requested to furnish following information: (i) Copy of DML for each export product; (ii) Master Batch Formula for each export product and (iii) NOC from Ministry of Environment Forest and Climate Change. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

76	Case No.:155/12/82- ALC4/2017	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved									
	HQ File :01/82/050/01110/AM18/	RLA File :09/24/040/00206/AM18/	Lic.No/Date:0910065322 02.08.2017										
	Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 5/82 meeting dated 25.07.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower: <table border="1" data-bbox="295 1496 1380 1612"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>DIPENTENE</td><td>1 kg</td><td>1</td><td>Gum Turpentine Oil</td><td>1.03 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Qty.	Sl. No.	Import items	Qty.	DIPENTENE	1 kg	1	Gum Turpentine Oil
Export product	Qty.	Sl. No.	Import items	Qty.									
DIPENTENE	1 kg	1	Gum Turpentine Oil	1.03 kg									

77	Case No.:133/6/82-ALC4/2017	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00703/AM18/	RLA File :03/95/040/00223/AM16/	Lic.No/Date:0310815017 04.08.2017	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish the chemical name of export product. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

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Case No.: 16/6/82-ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00586/AM18/	RLA File :05/24/040/00219/AM18/	Lic.No/Date:0510403733 18.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Timolol Maleate Long Acting Ophthalmic Solution 0.5%w/v, 5ml (TIMATIMSUN) Each ml contains Timolol Maleate USP 8mg equivalent to Timolol 5.0 mg (Equivalent to 1456.00Gram of Bulk Drug)	36400 Number	1	Timolol Maleate	2109.75 gm
2	Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005% / 0.5%w/v, 2.5ml (LATONCURE) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 252.710Gram of Bulk Drug)	14800 Number			
3	TIMODOL Sterile Eye Drops (LOFTEMIDE) (Dorzolamide and Timolol Ophthalmic Solution, 2.0%w/v + 0.5%w/v, 5ml) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 512.25 Gram of Bulk Drug) Drug Formulation/ Formulation Grade (Equivalent to Total Bulk Drug Quantity of 2220.96 Gram)	15000 Number			

RA may take appropriate action as per the decision of Norms Committee.

79	Case No.: 116/12/82-ALC4/2017	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	
Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.				

80	Case No.: 134/12/82-ALC4/2017	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	
Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.				

81	Case No.: 131/12/82-ALC4/2017	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	Defer
Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.				

82	Case No.: 132/12/82-ALC4/2017	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	
Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.				

83	Case No.: 141/12/82-ALC4/2017	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	
Decision: The Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain its case.				

84	Case No.:28/6/82-ALC4/2017	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00598/AM18/	RLA File :31/83/040/00037/AM17/	Lic.No/Date:3110066857 31.08.2017	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish the complete technical details as per Appendix 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

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Case No.:72/10/82-ALC4/2017	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00910/AM18/	RLA File :03/94/040/00421/AM18/	Lic.No/Date:0310815444 31.08.2017		
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
PREGABALIN	10000 kg	1.	(+/-) -3- (CARBAMOYLMETHYL)-5-METHYLHEXANOIC ACID	29400 kg
		2.	CHLOROFORM	47500 kg
		3.	R(+)-METHYL BENZYL AMINE OR (R)-1-PHENYLETHYLAMINE)	1140 kg
		4.	ISO PROPYL ALCOHOL	9600 kg
RA may take appropriate action as per the decision of Norms Committee.				

86	Case No.:138/12/82-ALC4/2017	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01093/AM18/	RLA File :09/24/040/00267/AM18/	Lic.No/Date:0910065419 31.08.2017	
Decision: The Committee considered the case as per agenda and it was decided to forward a copy of 4.07 application of the subject Advance Authorization to DBT for obtaining its comments.				

87	Case No.:78/6/82-ALC4/2017	Party Name:JUBILANT GENERICS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/00648/AM18/	RLA File :05/23/040/00217/AM18/	Lic.No/Date:0510403934 05.09.2017	
Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				

Export Product

Bupropion XL 150mg Tablet

Bupropion XL 300mg Tablet

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)	
		150 mg Tablets	300 mg Tablets
1	Bupropion HCl USP	150 mg	300 mg
2	Dehydrated Alcohol USP	399.13 mg	469.41 mg
3	EUDRAGIT L30D-55 (Methacrylic Acid Copolymer Dispersion)	4.70 mg	6.051 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:76/6/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00646/AM18/	RLA File :05/23/040/00227/AM18/	Lic.No/Date:0510403960 07.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as applied for by the firm:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	62/0- Drug Formulations,Injections,Ampules,Vials above 10ML.Amoxicillin & Potassium Clavulanate for Injection 300mg. NET WT. 90.91KG.IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	303030.000 Number	1	RELEVANT BULK DRUG AMOXICILLIN SODIUM AND CLAVULANATE POTASSIUM STERILE.	1600.000 kg
2	62/0- Drug Formulations,Injections,Ampules,Vials above 10ML. Amoxicillin and Potassium Clavulanate for Injection 600mg. NET WEIGHT 272.727KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	454545.000 Number			
3	62/0- Drug Formulations,Injections,Ampules,Vials above 10ML.Amoxicillin and Potassium Clavulanate for Injection 1200mg. NET WEIGHT 363.636 KG.IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	303030.000 Number			
4	62/0- Drug Formulations,Injections,Ampules,Vials above 10ML.Amoxicillin & Potassium Clavulanate for Injection 300mg(Combipack) with water for injection 1 Ampule. NET WEIGHT 90.91KG.IMPORT &	303030.000 Number			

	EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003				
5	62/0- Drug Formulations, Injections, Ampules, Vials above 10ML. Amoxicillin & Potassium Clavulanate for Injection 600mg (Combipack) with water for injection 1 Ampule. NET WEIGHT 272.727KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	454545.000 Number			
6	62/0- Drug Formulations, Injections, Ampules, Vials above 10ML. Amoxicillin & Potassium Clavulanate for Injection 1200mg (Combipack) with water for injection 1 Ampule. NET WEIGHT 363.636 KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	303030.000 Number			
RA may take appropriate action as per the decision of Norms Committee					

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Case No.:79/6/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00649/AM18/	RLA File :05/23/040/00226/AM18/	Lic.No/Date:0510403959 07.09.2017	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied for by the firm under para 4.07 of HBP Vol. I details as given below:			
Sl. No	Export Product	Quantity in Numbers	
1	DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS ABOVE 10ML. Ampicillin & Sulbactam for Injection 375mg.NET WEIGHT 90.91KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	242424.000	
2	DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS ABOVE 10ML.Ampicillin & Sulbactam for Injection 750mg. NET WEIGHT 272.727KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	363636.000	
3	DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS ABOVE 10ML.Ampicillin & Sulbactam for Injection 1500mg. NET WEIGHT 363.636KG.	242424.000	
4	DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS ABOVE 10ML.Ampicillin & Sulbactam for Injection 3000mg. NET WEIGHT 181.817KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	60606.000	
5	62/0- DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS ABOVE 10ML.Ampicillin & Sulbactam for Injection 375mg (Combipack) with water for inection 1 Ampule. NET WEIGHT 90.91KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	242424.000	
6	DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS ABOVE 10ML.Ampicillin & Sulbactam for Injection 750mg (Combipack) with water for inection 1 Ampule.NET WEIGHT 272.727KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	363636.000	
7	DRUG FORMULATIONS,INJECTIONS, AMPULES, VIALS 8ABOVE 10ML. Ampicillin & Sulbactam for Injection 1500mg (Combipack)	242424.000	

	with water for injection 1 Ampule. NET WEIGHT 363.636KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	
	DRUG FORMULATIONS, INJECTIONS, AMPULES, VIALS ABOVE 10ML. Ampicillin & Sulbactam for Injection 3000mg (Combipack) with water for injection 1 Ampule. NET WEIGHT 181.817KG. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	60606.000
Sl. No.	Import Item	Quantity allowed
1	RELEVANT BULK DRUG AMPICILLIN SODIUM AND SULBACTAM SODIUM (2:1) STERILE. IMPORT & EXPORT TO BE GOVERNED AS PER P/C 9 DATED 30.06.2003	2000.000 kg
RA may take appropriate action as per the decision of Norms Committee		

Case No.: 84/6/82-ALC4/2017	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/00654/AM18/	RLA File :05/24/040/00256/AM18/	Lic.No/Date:0510403979 11.09.2017	
90	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish the complete technical details as per Appendix 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected.		

Case No.: 126/12/82-ALC4/2017	Party Name:NASENSE LABS PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/01081/AM18/	RLA File :09/24/040/00271/AM18/	Lic.No/Date:0910065448 11.09.2017	
91	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Step-wise complete and balanced chemical reactions showing molecular weight and molar requirements. (ii) Percentage yield on molar basis.		

Case No.: 177/12/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/01132/AM18/	RLA File :09/24/040/00273/AM18/	Lic.No/Date:0910065450 11.09.2017	
92	Decision: Deferred for comments of TE		

Case No.: 112/12/82-ALC4/2017	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/01067/AM18/	RLA File :09/24/040/00303/AM18/	Lic.No/Date:0910065453 14.09.2017	
93	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it		

was noted that in Meeting No. 8/82 ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information:

- i) Stepwise complete and balanced chemical reaction showing molecular weights of input and output materials.
- ii) % yield on molar basis for each steps
- iii) Requirement and recovery of each solvent in the process.
- iv) Material balance for each step of manufacturing process.

However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue **Final Reminder** to firm giving 15 days time to submit above information, failing which the case will be rejected

94	Case No.:198/4/82-ALC4/2018	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	
	Decision: Deferred for comments of TE.			

Case No.:75/6/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00645/AM18/	RLA File :04/24/040/00124/AM18/	Lic.No/Date:0410163547 21.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METOPROLOL TARTRATE USP TABLETS 25MG (1PACK =500 TABLETS) NET API CONTENT PER TABLET: 25.5MG INCLUDING WASTAGE	264000 Packs	1.	METOPROLOL TARTRATE	3366.00 kg
		2.	STEAR O WET (MEGNESIUM STEARATE/SLS)	196.709 kg
		3.	AVICEL 102 (MICRO CRYSTALLINE CLEEULOSE NF.PH.EUR.J.P)	9927.680 kg
		4.	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM NF.PH.EUR.J.P)	1573.403 kg
		5.	LACTOSE ANHYDROUS NF DT	6225.080 kg
		6.	CLOSURE 38MM CT (PACKING MATERIAL)	relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

96	Case No.:122/6/82- ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00692/AM18/	RLA File :03/95/040/00246/AM18/	Lic.No/Date:0310815890 22.09.2017	

Decision:	The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..		
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97	Case No.: 129/6/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00699/AM18/	RLA File :03/95/040/00371/AM18/	Lic.No/Date:0310815896 22.09.2017	
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

98	Case No.: 70/6/82-ALC4/2017	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved										
	HQ File :01/82/050/00640/AM18/	RLA File :04/24/040/00128/AM18/	Lic.No/Date:0410163550 25.09.2017											
Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Ketorolac Tromethamine for injection 30mg / ml</td><td>1 Number</td><td>1</td><td>Ketorolac Tromethamine API USP Grade</td><td>33.0 mg/vial</td></tr> </tbody> </table>					Export Product	Qty.	Sl.No.	Import items	Quantity allowed	Ketorolac Tromethamine for injection 30mg / ml	1 Number	1	Ketorolac Tromethamine API USP Grade	33.0 mg/vial
Export Product	Qty.	Sl.No.	Import items	Quantity allowed										
Ketorolac Tromethamine for injection 30mg / ml	1 Number	1	Ketorolac Tromethamine API USP Grade	33.0 mg/vial										
RA concerned may take further necessary action as per above decision of NC.														

99	Case No.: 115/6/82-ALC4/2017	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00685/AM18/	RLA File :03/95/040/00500/AM18/	Lic.No/Date:0310815952 26.09.2017	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish the complete technical details as per Appendix 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

100	Case No.: 110/9/82-ALC4/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00837/AM18/	RLA File :34/24/040/00167/AM18/	Lic.No/Date:3410043505 27.09.2017	
Decision: Deferred for comments of TE				

101	Case No.: 33/10/82-ALC4/2017	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00871/AM18/	RLA File :03/94/040/00484/AM18/	Lic.No/Date:0310816004 27.09.2017	
	Decision: Deferred for comments of TE			

102	Case No.: 120/12/82- ALC4/2017	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01075/AM18/	RLA File :09/24/040/00315/AM18/	Lic.No/Date:0910065521 29.09.2017	
	Decision: The Committee considered the case as per agenda and it was decided to call for Appendix 4E having all technical details like stage wise yield of production and molecular weight from the firm.			

103	Case No.: 125/12/82- ALC4/2017	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01080/AM18/	RLA File :09/24/040/00328/AM18/	Lic.No/Date:0910065526 29.09.2017	
	Decision: Deferred for comments of TE			

104	Case No.: 21/10/82- ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00859/AM18/	RLA File :08/24/040/00152/AM18/	Lic.No/Date:0810141063 03.10.2017	
	Decision: The Committee noted that the 4.07 application is still awaited from RLA, Ahmedabad. Hence, it was decided to call for a copy of 4.07 application from RLA, Ahmedabad for further consideration of the case.			

105	Case No.: 115/12/82- ALC4/2017	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01070/AM18/	RLA File :09/24/040/00337/AM18/	Lic.No/Date:0910065537 05.10.2017	
	Decision: Deferred for comments of TE			

106	Case No.: 25/9/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00752/AM18/	RLA File :05/23/040/00254/AM18/	Lic.No/Date:0510404221 09.10.2017	
	Decision: Deferred for comments of TE			

107	Case No.: 52/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00890/AM18/	RLA File :03/95/040/00351/AM18/	Lic.No/Date:0310816306 11.10.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

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Case No.:33/9/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00760/AM18/	RLA File :04/24/040/00144/AM18/	Lic.No/Date:0410163599 16.10.2017		
Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018 in respect of M/s Strides Shasun Limited against Advance Authorization No. 0410163776 dated 06.12.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No	Import Product	Qty.
POTASSIUM CITRATE EXTENDED - RELEASE TABLETS USP 5mEq - 540MG NET API CONT:572.400MG / PER TABLETS INCL WASTAGE	Number	1.	TRIPOTASSIUM CITRATE USP	550.8 mg/ 5 mEq /tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 10mEq - 1080MG NET API CONT: 1144.8MG / PER TABLET INCL WASTAGE.	Number	2	TRIPOTASSIUM CITRATE USP	1101.6 mg/ 10 mEq /tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 15mEq - 1620MG NET API CONT:1717.200MG / PER TABLET INCL WASTAGE	Number	3	TRIPOTASSIUM CITRATE	1652.4 mg/ 15 mEq /tablet
RA may take appropriate action as per the decision of Norms Committee.				

109

Case No.: 246/4/82-ALC4/2018	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00246/AM19/	RLA File :09/24/040/00357/AM18/	Lic.No/Date:0910065564 18.10.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/AM15, dated 11.09.2014 in respect of M/s Vindhya Pharma (India) Pvt. Ltd. against Advance Authorization No. 0910056447 dated 25.06.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Dibenzoyllactol	1 kg	1	3,5-Di-O-Benzoyl-2-Deoxy-2,2-Difluoro-D-Erythropentane-1,4-Lactone <u>OR</u> Ethyl 2,2-difluoro-3-hydroxy-3-(2,2-dimethyl-1,3 dioxolan-4yl) propionate	1.047 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:35/9/82-ALC4/2017	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
110	HQ File :01/82/050/00762/AM18/	RLA File :52/24/040/00036/AM18/	Lic.No/Date:5210042414 23.10.2017	
Decision: The Committee considered the case as per agenda and it was decided to call for Appendix 4E having all technical details like stage wise yield of production and molecular weight from the firm.				

111

Case No.:109/10/82-ALC4/2017	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00947/AM18/	RLA File :22/24/040/00045/AM18/	Lic.No/Date:2210015788 23.10.2017		
Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018 in respect of M/s Ind-Swift Laboratories Ltd. against Advance Authorization No. 2210015609 dated 13.12.2016, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
NATEGLINIDE	1 kg	1	Trans-4-Isopropylcyclohexane Carboxylic Acid (TPCA)	1.09 kg
		2	N-Hydroxy Succinimide	0.81 kg
		3	Triethylamine	2.02 kg
		4	N,N-Dicyclohexylcarbodiimide	1.58 kg
		5	Methylene Chloride	7.00 kg
		6	Acetic Acid	1.49 kg

		7	n-Heptane	2.25 kg
		8	D-Phenylalanine Methyl Ester Hydrochloride (DPALE)	1.36 kg
		9	Acetone	5.04 kg

RA may take appropriate action as per the decision of Norms Committee.

112	Case No.:247/4/82-ALC4/2018	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Rejected
	HQ File :01/82/050/00247/AM19/	RLA File :09/24/040/00205/AM18/	Lic.No/Date:0910065611 27.10.2017	
	Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 and 8/82/2018 Dated 31.08.2018 hence the Committee was decided to reject the case.			

113

Case No.: 32/9/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00759/AM18/	RLA File :05/23/040/00256/AM18/	Lic.No/Date:0510404483 02.11.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018 in respect of M/s Ind-Swift Laboratories Ltd. against Advance Authorization No. 0510403698 dated 17.08.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1.	Ruthenium Alumina Catalyst (Ruthenium 5%)	0.00196 kg
		2	Alumina Silicate Catalyst	0.019 kg
		3	Denatured Ethyl Alcohol	2.242 kg
		4	Propionaldehyde	No details
		5	Methanol	1.441 kg

RA may take appropriate action as per the decision of Norms Committee.

114	Case No.:64/10/82-ALC4/2017	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00902/AM18/	RLA File :03/95/040/00574/AM18/	Lic.No/Date:0310816779 02.11.2017	
	Decision: Deferred for comments of TE			

115	Case No.:79/12/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
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HQ File :01/82/050/01034/AM18/	RLA File :03/94/040/00496/AM18/	Lic.No/Date:0310816778 02.11.2017	Defer
Decision: Deferred for comments of TE			

116	Case No.:28/12/82-ALC4/2017	Party Name:PRISM INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00983/AM18/	RLA File :34/24/040/00197/AM18/	Lic.No/Date:3410043610 09.11.2017	Defer
	Decision: Deferred for comments of TE			

117	Case No.:3/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00841/AM18/	RLA File :03/95/040/00395/AM18/	Lic.No/Date:0310816996 13.11.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

118	Case No.:10/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00848/AM18/	RLA File :03/95/040/00429/AM18/	Lic.No/Date:0310816994 13.11.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

119	Case No.:11/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00849/AM18/	RLA File :03/95/040/00503/AM18/	Lic.No/Date:0310817005 13.11.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

120	Case No.:12/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00850/AM18/	RLA File :03/95/040/00472/AM18/	Lic.No/Date:0310816995 13.11.2017	Defer
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred..			

121	Case No.: 51/12/82-ALC4/2017	Party Name:D. K. PHARMA LAB	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01006/AM18/	RLA File :03/94/040/00603/AM18/	Lic.No/Date:0310816992 13.11.2017	Defer
Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.				

122	Case No.: 215/4/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00215/AM19/	RLA File :09/24/040/00412/AM18/	Lic.No/Date:0910065673 16.11.2017	Defer
Decision: Deferred for comments of TE.				

123

Case No.:231/4/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00231/AM19/	RLA File :09/24/040/00410/AM18/	Lic.No/Date:0910065674 16.11.2017		
Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
(2R-cis)-5-(4-amino-1,2-dihydro-2-oxo-1-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid(2S,5R)-Methyl ester.	1 kg	1	Glyoxylic acid 50%	0.743 kg
		2	Sodium bisulphite	0.60 kg
		3	2,5-dihydroxy-1,4-dithiane	0.325 kg
		4	n-Hexane	1.00 kg
		5	Triethyl amine	0.034 kg
		6	Methane sulfonic acid	0.017 kg
		7	Dimethyl formamide	0.26 kg
		8	Cytosine	0.428 kg
		9	Hexamethyl disilazane	0.698 kg
		10	Toluene	1.56 kg
		11	Methylene dichloride	2.63 kg
RA may take appropriate action as per the decision of Norms Committee.				

124	Case No.: 208/12/82-ALC4/2017	Party Name:ATUL LIMITED,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01163/AM18/	RLA File :08/24/040/00203/AM18/	Lic.No/Date:0810141364 24.11.2017	Defer
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:				

	(i)	Molecular weight of product.
	(ii)	Stoichiometric balance.

125	Case No.: 234/4/82-ALC4/2018	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00234/AM19/	RLA File :09/24/040/00396/AM18/	Lic.No/Date:0910065686 24.11.2017	Defer
	Decision: Deferred for comments of TE			

126	Case No.: 236/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	Defer
	Decision: Deferred for comments of TE			

127	Case No.: 243/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	Defer
	Decision: Deferred for comments of TE			

128	Case No.: 98/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00936/AM18/	RLA File :03/95/040/00532/AM18/	Lic.No/Date:0310817326 27.11.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

129	Case No.: 229/4/82-ALC4/2018	Party Name:AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00229/AM19/	RLA File :09/24/040/00346/AM18/	Lic.No/Date:0910065707 28.11.2017	Defer Date:
	Decision: Deferred for comments of TE.			

130	Case No.: 13/12/82-ALC4/2017	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/00968/AM18/	RLA File :08/24/040/00247/AM18/	Lic.No/Date:0810141409 29.11.2017	

Decision: Committee considered case as per agenda and in the presence of the technical experts and as per earlier decision taken by NC in its meeting No. 8/82 dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed
TRICHLORO ISOCYANURIC ACID(TCCA) (Trichloro Isocyanurate)	1 kg	1	Cyanuric Acid	0.615 kg
		2	Caustic Soda Lye	0.573 kg
		3	Chlorine	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

131	Case No.:196/12/82-ALC4/2017	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01151/AM18/	RLA File :03/95/040/00651/AM18/	Lic.No/Date:0310817413 29.11.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: (i) Chemistry, % yield on molar basis (ii) Production / Consumption Data from Central Excise & Service Tax The requisite information has not been received so far. You are again requested to provide the above information within 15 days, failing which the case will be treated as rejected.			

132	Case No.:76/12/82-ALC4/2017	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Rejected
	HQ File :01/82/050/01031/AM18/	RLA File :03/94/040/00689/AM18/	Lic.No/Date:0310817460 30.11.2017	
	Decision: The Committee considered the case as per agenda and it has been noted that the requisite information has not been received. Hence, it was decided to reject the case.			

133	Case No.:232/4/82-ALC4/2018	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00232/AM19/	RLA File :09/24/040/00421/AM18/	Lic.No/Date:0910065715 30.11.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to deferred the case for comments of TE			

134	Case No.:254/4/82-ALC4/2018	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910065713	Defer Date:

:01/82/050/00254/AM19/	:09/24/040/00424/AM18/	30.11.2017	
Decision: The Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per appendix 4E.			

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Case No.:38/12/82-ALC4/2017	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00993/AM18/	RLA File :05/24/040/00401/AM18/	Lic.No/Date:0510404746 07.12.2017		
Decision: The Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
MENTHONE	1 kg	1	META - CRESOL (M-CRESOL)	0.909 kg
		2	ISO PROPYL ALCOHOL (IPA)	1.00 kg
RA may take appropriate action as per the decision of Norms Committee				

136	Case No.:85/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01040/AM18/	RLA File :03/95/040/00399/AM18/	Lic.No/Date:0310817554 07.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

137	Case No.:86/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01041/AM18/	RLA File :03/95/040/00489/AM18/	Lic.No/Date:0310817555 07.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

138	Case No.:121/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01076/AM18/	RLA File :03/95/040/00625/AM18/	Lic.No/Date:0310817606 07.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

139	Case No.:140/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01095/AM18/	RLA File :03/95/040/00588/AM18/	Lic.No/Date:0310817601 07.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

140	Case No.:159/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01114/AM18/	RLA File :03/95/040/00624/AM18/	Lic.No/Date:0310817564 07.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

141	Case No.:185/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01140/AM18/	RLA File :03/95/040/00348/AM18/	Lic.No/Date:0310817566 07.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

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Case No.:186/12/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/01141/AM18/	RLA File :03/95/040/00719/AM18/	Lic.No/Date:0310817664 11.12.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Doxycycline Tablets, USP 50 MG (19,200 Bottles x 100 Per Bottles = 19,20,000 Tablets)
Doxycycline Tablets, USP 75 MG (4400 Bottles x 100 Per Bottles = 4,40,000 Tablets)
Doxycycline Tablets, USP 100 MG (2,37,600 Bottles x 50 Per Bottles = 1,18,80,000 Tablets)
Doxycycline Tablets, USP 150 MG (5,000 Bottles x 30 Per Bottles = 1,50,000 Tablets)

S.NO.	Import Items	Norms recommended for mg/tablet			
		50 mg tablet	75 mg tablet	100 gmtablet	150 mg tablet

1	Doxycycline USP (Monohydrate)	51.7 mg	77.55 mg	103.4 mg	155.10 mg
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RA may take appropriate action as per the decision of Norms Committee.

143	Case No.:53/4/82-ALC4/2018	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00053/AM19/	RLA File :03/94/040/00727/AM18/	Lic.No/Date:0310817723 12.12.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: i) Fractional Distillation ii) Blending as such following information may be given i) Name of Blending material along with its quantity ageing 1 kg of export ii) Quantity and value by product obtained during production However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

144	Case No.:92/4/82-ALC4/2018	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00092/AM19/	RLA File :56/24/040/00026/AM18/	Lic.No/Date:5610005271 12.12.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish complete technical details as per appendix 4E with molecular weight and % of yield at each stage. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected.			

145	Case No.:261/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00261/AM19/	RLA File :09/24/040/00402/AM18/	Lic.No/Date:0910065727 12.12.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: i) Recovery of solvent during production process ii) Production consumption data duly certified by Central Excise / GST However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided			

to issue **Final Reminder** to firm giving 15 days time to submit above information, failing which the case will be rejected

146	Case No.:262/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00262/AM19/	RLA File :09/24/040/00405/AM18/	Lic.No/Date:0910065729 12.12.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: i) Recovery of solvent during production process ii) Production consumption data duly certified by Central Excise / GST However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

147	Case No.:215/12/82-ALC4/2017	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01170/AM18/	RLA File :05/23/040/00334/AM18/	Lic.No/Date:0510404915 13.12.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: (i) complete technical details as appendix 4E along with Molecular weight of export and import (ii) Percentage of yield of reaction iii. Material balance Production and consumption data certified by central excise authority or CA. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

148	Case No.:240/12/82-ALC4/2017	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01195/AM18/	RLA File :06/24/040/00041/AM18/	Lic.No/Date:0610038759 14.12.2017	Defer Date:
	Decision: Firm /Ra was requested by email to furnish the copy of application to process the case			

149	Case No.:236/12/82-ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01191/AM18/	RLA File :05/23/040/00337/AM18/	Lic.No/Date:0510404950 15.12.2017	Defer Date:

Decision: Deferred for comments of TE

150	Case No.:201/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01156/AM18/	RLA File :03/95/040/00727/AM18/	Lic.No/Date:0310817858 18.12.2017	Defer Date:
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

151	Case No.:205/12/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01160/AM18/	RLA File :03/95/040/00782/AM18/	Lic.No/Date:0310817908 19.12.2017	Defer Date:
Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish the Certificate of Analysis (COA) of Clove Leaf Oil and for origin indicating % Engenol Content.				
However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected				

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Case No.:211/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved																
HQ File :01/82/050/01166/AM18/	RLA File :08/24/040/00274/AM18/	Lic.No/Date:0810141577 20.12.2017																	
Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and as per earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below with 40% wastage on net content of Estradiol as per DML, the norms allowed is under:																			
EXPORT PRODUCT :																			
Estradiol Transdermal System USP (weekly) 0.025 mg/day (Patch Size - 7.5 sq. cm) (Each 7.5 sq. Cm Patch contain 1.888 mg of Estradiol USP)																			
Estradiol Transdermal System USP (weekly) 0.0375 mg/day (Patch Size - 11.25 sq. cm) (Each 11.25 sq. cm Patch contain 2.832 mg of Estradiol USP)																			
Estradiol Transdermal System USP (weekly) 0.05 mg/day (Patch Size - 15.0 sq. cm) (Each 15.0 sq. cm Patch contain 3.777 mg of Estradiol USP)																			
Estradiol Transdermal System USP (weekly) 0.06 mg/day (Patch Size - 18.0 sq. cm) (Each 18.0 sq. cm Patch contain 4.532 mg of Estradiol USP)																			
Estradiol Transdermal System USP (weekly) 0.075 mg/day (Patch Size - 22.5 sq. cm) (Each 22.5 sq. cm Patch contain 5.665 mg of Estradiol USP)																			
Estradiol Transdermal System USP (weekly) 0.1 mg/day (Patch Size - 30.0 sq. cm) (Each 30.0 sq. cm Patch contain 7.553 mg of Estradiol USP)																			
<table><tr><td>Sl. No.</td><td>Imort Items</td><td colspan="6">Qty. Allowed for the export of 1 No. Patch (Quantity in mg)</td></tr><tr><td></td><td></td><td>7.5 cm²</td><td>11.25 cm²</td><td>15 cm²</td><td>18 cm²</td><td>22.50 cm²</td><td>30 cm</td></tr></table>				Sl. No.	Imort Items	Qty. Allowed for the export of 1 No. Patch (Quantity in mg)								7.5 cm ²	11.25 cm ²	15 cm ²	18 cm ²	22.50 cm ²	30 cm
Sl. No.	Imort Items	Qty. Allowed for the export of 1 No. Patch (Quantity in mg)																	
		7.5 cm ²	11.25 cm ²	15 cm ²	18 cm ²	22.50 cm ²	30 cm												

1	Estradiol USP	2.6432 mg	3.9648 mg	5.2878 mg	6.3448 mg	7.931 mg	10.5742 mg
RA may take appropriate action as per the decision of Norms Committee							

153	Case No.:225/4/82-ALC4/2018	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00225/AM19/	RLA File :09/24/040/00436/AM18/	Lic.No/Date:0910065771 20.12.2017	Defer Date:
	Decision: The Committee observed that in the similar cases the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05. and 8/82/2018 Dated 31.08.2018, hence the Committee was decided to reject the case			

154

Case No.:106/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/01061/AM18/	RLA File :08/24/040/00284/AM18/	Lic.No/Date:0810141607 26.12.2017		
Decision: The Committee considered the case as per agenda in the presence of the technical experts and as per earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl.No.	Import items	Qty.
CELIPROLOL TABLETS 200 MG (CELIPROLOL ZYDUS 200 MG TABLETS)	Number	1	CELIPROLOL HYDROCHLORIDE PH. EUR.)	204.00 mg/Tablet
RA may take appropriate action as per the decision of Norms Committee.				

155	Case No.:207/12/82-ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01162/AM18/	RLA File :05/24/040/00450/AM18/	Lic.No/Date:0510405091 26.12.2017	Defer Date:
	Decision: Reply received from the firm. The case is deferred for comments of TE			

156	Case No.:221/12/82-ALC4/2017	Party Name:SWISS PARENTERALS LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/01176/AM18/	RLA File :08/24/040/00279/AM18/	Lic.No/Date:0810141608 26.12.2017	
	Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
CEFTRIAZONE SODIUM STERILE USP 1GM INJECTION (EACH VIAL CONTAINS CEFTRIAZONE SODIUM STERILE USP 1GM) NET CONTENT OF CEFTRIAZONE SODIUM STERILE USP IN EXPORT PRODUCTS - 1200 KG	1 Vial	1	CEFTRIAZONE SODIUM STERILE USP	1.16 gm/1 gm vial
CEFTRIAZONE SODIUM STERILE USP 500MG EACH VIAL CONTAINS CEFTRIAZONE SODIUM STERILE 500MG NET CONTENT OF CEFTRIAZONE SODIUM STERILE USP IN EXPORT PRODUCT 275 KG	1 Vial	2	CEFTRIAZONE SODIUM STERILE USP	0.58 gm/500 mg vial
CEFTRIAZONE SODIUM STERILE USP 250MG (EACH VIAL CONTAINS CEFTRIAZONE SODIUM STERILE 250MG) NET CONTENTS OF CEFTRIAZONE SODIUM STERILE USP IN EXPORT PRODUCT-100 KG	1 Vial	3	CEFTRIAZONE SODIUM STERILE USP	0.29 gm/250 mg vial
RA may take appropriate action as per the decision of Norms Committee.				

157	Case No.:29/4/82-ALC4/2018	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00029/AM19/	RLA File :03/95/040/00752/AM18/	Lic.No/Date:0310818019 26.12.2017	Defer Date:
Decision: Deferred for comments of TE.				

158

Case No.:205/4/82-ALC4/2018	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00205/AM19/	RLA File :34/24/040/00263/AM18/	Lic.No/Date:341004374 3 26.12.2017		
Decision: The Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 10/82 dated 10.01.2018 and also and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Quantity	S.No	Import Items	Quantity allowed
Tri Ethyl Aluminium (TEAL)	1 kg	1	Aluminium Grit / Granules	0.270 kg
RA may take appropriate action as per the decision of Norms Committee..				

159	Case No.:217/12/82-ALC4/2017	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01172/AM18/	RLA File :03/95/040/00811/AM18/	Lic.No/Date:0310818044 27.12.2017	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82-ALC4/2018, dt. 31.08.2018, the firm was requested to furnish a copy of Drug Manufacturing Formula (DML). However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

160	Case No.:220/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01175/AM18/	RLA File :03/95/040/00654/AM18/	Lic.No/Date:0310818025 27.12.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

161	Case No.:105/12/82-ALC4/2017	Party Name:ARBEE BIOMARINE EXTRACTS PVT. LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01060/AM18/	RLA File :10/24/040/00045/AM18/	Lic.No/Date:1010059863 01.01.2018	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8//82 ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: (i) Complete technical details as appendix 4E along with molecular of weight of export and import; percentage of yield of reaction and material balance. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected.			

162	Case No.:219/12/82-ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01174/AM18/	RLA File :05/24/040/00490/AM18/	Lic.No/Date:0510405200 02.01.2018	Defer Date:
	Decision: Reply received from the firm. Case is Deferred for comments of TE.			

163	Case No.:233/12/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:11/82-ALC4/2018	Status: Deferred
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			15.11.2018	
	HQ File :01/82/050/01188/AM18/	RLA File :04/24/040/00180/AM18/	Lic.No/Date:0410163851 02.01.2018	Defer Date:
	Decision: Deferred for comments of TE			

164	Case No.:234/12/82- ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01189/AM18/	RLA File :04/24/040/00177/AM18/	Lic.No/Date:0410163850 02.01.2018	Defer Date:
	Decision: Deferred for comments of TE			

165	Case No.:88/4/82-ALC4/2018	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00088/AM19/	RLA File :56/24/040/00034/AM18/	Lic.No/Date:5610005293 02.01.2018	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8//82 ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: (i) Complete technical details as appendix 4E along with molecular weight and percentage of yield at each stage. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected.			

166	Case No.:97/4/82-ALC4/2018	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00097/AM19/	RLA File :05/23/040/00385/AM18/	Lic.No/Date:0510405230 04.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for complete technical details as per appendix 4E from the firm.			

167	Case No.:159/4/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00159/AM19/	RLA File :07/24/040/00271/AM18/	Lic.No/Date:0710112636 04.01.2018	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8//82 ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: i) Complete and balanced chemical reactions showing molecular weight, molar requirement ii) Copy of technical literature in support of low yield at different stages. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to			

	issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected		
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168	Case No.:124/4/82-ALC4/2018	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00124/AM19/	RLA File :03/94/040/00762/AM18/	Lic.No/Date:0310818348 09.01.2018	Defer Date:
	Decision: Deferred for comments of TE			

169	Case No.:241/12/82-ALC4/2017	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/01196/AM18/	RLA File :06/24/040/00044/AM18/	Lic.No/Date:0610038783 10.01.2018	Defer Date:
	Decision: Firm /Ra was requested by email to furnish the copy of application to process the case.			

170	Case No.:30/4/82-ALC4/2018	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00030/AM19/	RLA File :04/24/040/00209/AM18/	Lic.No/Date:0410163894 12.01.2018	Defer Date:
	Decision: Deferred for comments of TE			

171	Case No.:12/4/82-ALC4/2018	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8//82 ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: (i) Complete technical details as appendix 4E along with Molecular weight of export and import; percentage of yield of reaction and Material balance. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

172	Case No.:26/4/82-ALC4/2018	Party Name:JUBILANT GENERIC LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved														
	HQ File :01/82/050/00026/AM19/	RLA File :05/23/040/00396/AM18/	Lic.No/Date:0510405351 15.01.2018															
	Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Valacyclovir Film Coated Tablet 500 mg</td><td>1 No.</td><td>1.</td><td>Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)</td><td>600.48 mg</td></tr> <tr> <td>Valacyclovir Film Coated Tablet 1000 mg</td><td>1 No.</td><td>2.</td><td>Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)</td><td>1200.96 mg</td></tr> </tbody> </table>				Export product	Qty.	Sl. No.	Import items	Qty. allowed	Valacyclovir Film Coated Tablet 500 mg	1 No.	1.	Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)	600.48 mg	Valacyclovir Film Coated Tablet 1000 mg	1 No.	2.	Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)
Export product	Qty.	Sl. No.	Import items	Qty. allowed														
Valacyclovir Film Coated Tablet 500 mg	1 No.	1.	Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)	600.48 mg														
Valacyclovir Film Coated Tablet 1000 mg	1 No.	2.	Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)	1200.96 mg														
Note: The firm is advised to mentioned Hydrate / Anhydrous form of import item Valacyclovir HCL USP in future. RA may take appropriate action as per the decision of Norms Committee.																		

173	Case No.:11/4/82-ALC4/2018	Party Name:REYAANSH HEALTHCARE	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00011/AM19/	RLA File :03/95/040/00872/AM18/	Lic.No/Date:0310818545 16.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for the Drug Manufacturing Licence from the firm.			

174	Case No.:128/4/82-ALC4/2018	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00128/AM19/	RLA File :03/94/040/00811/AM18/	Lic.No/Date:0310818544 16.01.2018	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 9/82 ALC4/2018, dt. 18.09.2018, the firm was requested to furnish a copy of Drug Manufacturing Licence. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected.			

175	Case No.:23/4/82-ALC4/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00023/AM19/	RLA File :05/24/040/00517/AM18/	Lic.No/Date:0510405419 19.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

176	Case No.:24/4/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00024/AM19/	RLA File :05/24/040/00525/AM18/	Lic.No/Date:0510405456 30.01.2018	
	Decision: Deferred for comments of TE.			

177	Case No.:76/4/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00076/AM19/	RLA File :03/95/040/00833/AM18/	Lic.No/Date:0310818749 30.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

178	Case No.:127/4/82-ALC4/2018	Party Name: CIPLA LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00127/AM19/	RLA File :03/94/040/00822/AM18/	Lic.No/Date:0310818765 30.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to ask the firm to furnish the following information: (i) Copy of DML for each export product; (ii) Master Batch Formula for each export product and (iii) NOC from Ministry of Environment Forest and Climate Change.			

179	Case No.:121/4/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00121/AM19/	RLA File :03/94/040/00908/AM18/	Lic.No/Date:0310818971 07.02.2018	Defer Date:
	Decision: Deferred for comments of TE			

180	Case No.:142/4/82-ALC4/2018	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0610038810	Defer Date:

:01/82/050/00142/AM19/	:06/24/040/00047/AM18/	07.02.2018	
Decision: RA was requested by email to furnish the copy of application to process the case.			

Case No.:69/4/82-ALC4/2018	Party Name:RHODIA SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/00069/AM19/	RLA File :03/95/040/00976/AM18/	Lic.No/Date:0310819042 08.02.2018	Defer Date:
181	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82 ALC4/2018, dt. 31.08.2018, it was decided to call from the firm complete technical details as per appendix 4E and chemical name of "Tolcide PS 70a". However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected.		

Case No.:83/4/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/00083/AM19/	RLA File :05/24/040/00558/AM18/	Lic.No/Date:0510405614 12.02.2018	Defer Date:
182	Decision: Deferred for comments of TE.		

Case No.:82/4/82-ALC4/2018	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Deferred
HQ File :01/82/050/00082/AM19/	RLA File :05/24/040/00563/AM18/	Lic.No/Date:0510405632 13.02.2018	Defer Date:31.08.2018
183	Decision: The Committee considered the case as per agenda and it was decided to call for the complete technical details as per appendix 4E from the firm.		

184

Case No.:95/4/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved	
HQ File :01/82/050/00095/AM19/	RLA File :31/83/040/00129/AM18/	Lic.No/Date:3110066979 13.02.2018		
Decision: The Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 10/82-ALC4/2018, dated 10.01.2018 and also and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Quantity	S.No	Import Items	Quantity allowed
DNOVO BP838	1 kg	1	2,6 xylenol	0.954 kg
RA may take appropriate action as per the decision of Norms Committee.				

185	Case No.:103/4/82-ALC4/2018	Party Name:CONCORD BIOTECH LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00103/AM19/	RLA File :08/24/040/00328/AM18/	Lic.No/Date:0810142000 14.02.2018	Defer Date:
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 8/82 ALC4/2018, dt. 31.08.2018, the firm was requested to furnish following information: i) Pack size of export item and ii) Drug Manufacturing Licence (DML). However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit above information, failing which the case will be rejected			

186	Case No.:139/4/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00139/AM19/	RLA File :03/95/040/00834/AM18/	Lic.No/Date:0310819233 19.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.			

187	Case No.:143/4/82-ALC4/2018	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00143/AM19/	RLA File :05/23/040/00453/AM18/	Lic.No/Date:0510405684 20.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for complete technical details as per appendix 4E from the firm.			

188	Case No.:140/4/82-ALC4/2018	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00140/AM19/	RLA File :05/24/040/00592/AM18/	Lic.No/Date:0510405700 21.02.2018	Defer Date:
	Decision: Deferred for comments of TE			

189	Case No.:141/4/82-ALC4/2018	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00141/AM19/	RLA File :05/24/040/00577/AM18/	Lic.No/Date:0510405693 21.02.2018	Defer Date:
	Decision: Deferred for comments of TE			

190	Case No.:286/4/82-ALC4/2018	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

191	Case No.:6/4/82-ALC4/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00006/AM19/	RLA File :05/24/040/00597/AM18/	Lic.No/Date:0510405729 27.02.2018	
	Decision: Deferred for comments of TE			

192

Case No.:145/4/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00145/AM19/	RLA File :05/23/040/00430/AM18/	Lic.No/Date:0510405736 27.02.2018	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82-ALC4/2018 dated 26.07.2018 and 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg
3 Cyano Pyridine	1 kg	5	Denatured Ethyl Alcohol	2.229 kg
		6	Methanol	1.405 kg
		7	Alumino Silicate Catalyst	0.023kg
		8	Propionaldehyde	No details

RA may take appropriate action as per the decision of Norms Committee.

193	Case No.:146/4/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/00146/AM19/	RLA File :05/23/040/00381/AM18/	Lic.No/Date:0510405723 27.02.2018	
	Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82-ALC4/2018 dated 26.07.2018 and 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Qty.	Sl.No.	Import items	Qty.
Beta Picoline	1 Kg.	1	Denatured Ethyl Alcohol	1.120
		2	Methanol	0.76
		3	Ammonia	0.82
		4	Alumino Silicate Catalyst	0.0065
		5	Propionaldehyde	0.057
Pyridine 98% Min	1 kg	6	Alumino Silicate Catalyst	0.019 kg
		7	Ethyl Alcohol (Denatured)	2.194 kg
		8	Propionaldehyde	0.073 kg
		9	Methanol	1.41 kg
Piperidine (Min Purity 99%)	1 kg	10	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196
		11	Alumina Silicate Catalyst	0.01896
		12	Denatured Ethyl Alcohol	2.242
		13	Propionaldehyde	No details
		14	Methanol	1.441

RA concerned may take further necessary action as per above decision of NC

194

Case No.:162/4/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82- ALC4/2018 15.11.2018	Status: Approved
HQ File :01/82/050/00162/AM19/	RLA File :07/24/040/00280/AM18/	Lic.No/Date:0710112927 05.03.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty. allowed kg
CALCIUM LACTOBIONATE (USP/USP FOR INJECTION)	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg
CALCIUM GLUBIONATE (FOR INJECTION)	1 kg	1.	CALCIUM CARBONATE	0.259 kg
		2.	LACTOSE	0.829 kg
		3.	CALCIUM GLUCONATE - ORAL GRADE	0.430 kg
LACTOBIONIC ACID (Eur.Ph)	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

A may take appropriate action as per the decision of Norms Committee

195	Case No.:165/4/82-ALC4/2018	Party Name:SYNNAT PHARMA PRIVATE	Meet No/Date:11/82-ALC4/2018	Status: Deferred
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	LIMITED	15.11.2018	
HQ File :01/82/050/00165/AM19/	RLA File :02/24/040/00188/AM18/	Lic.No/Date:0210208260 07.03.2018	Defer Date:
Decision: The Committee considered the case as per agenda and it was decided to call for Certificate of Analysis (COA) of the import item from foreign supplier production consumption of Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur separately certified by CA from the firm.			

196	Case No.:177/4/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00177/AM19/	RLA File :03/95/040/01001/AM18/	Lic.No/Date:0310819780 14.03.2018	Defer Date:
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

197	Case No.:168/4/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00168/AM19/	RLA File :31/83/040/00165/AM18/	Lic.No/Date:3110067008 20.03.2018	Defer Date:
Decision: Deferred for comments of TE				

198	Case No.:169/4/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00169/AM19/	RLA File :31/83/040/00164/AM18/	Lic.No/Date:3110067007 20.03.2018	Defer Date:
Decision: Deferred for comments of TE				

199	Case No.:178/4/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Deferred
	HQ File :01/82/050/00178/AM19/	RLA File :03/95/040/01042/AM18/	Lic.No/Date:0310820011 22.03.2018	Defer Date:
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the copy of application referred to Department of C&PC for their examination/comments. The comments of Department of C&PC are awaited. The case is deferred.				

200	Case No.:166/4/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Approved
	HQ File :01/82/050/00166/AM19/	RLA File :31/83/040/00156/AM18/	Lic.No/Date:3110067012 23.03.2018	
Decision: The Committee considered case as per agenda and in the presence of the technical experts, and as per earlier decision taken by NC in its 9/AM19 meeting dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				

Export product	Qty.	Sl. No.	Import items	Qty.
2,6 Xylidine	1 kg	1	Ortho Cresol	1.27 kg
		2	Methanol	0.76 kg

To be consult with TE

RA may take appropriate action as per the decision of Norms Committee

201	Case No.:287/4/82-ALC4/2018	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:11/82-ALC4/2018 15.11.2018	Status: Withdrawn
	HQ File :01/82/050/00287/AM19/	RLA File :03/95/040/00201/AM19/	Lic.No/Date:0310821409 04.06.2018	
	Decision: It was decided to withdraw the case as advance authorization has been issued on repeat basis under para 4.7.1 HBP v1.			

Manual Cases

Case No. B- 1	M/s. Ami Organics Pvt. Ltd., Surat
Meeting No. 11/AM19 dated 15.11.2018	F. No.01/82/50/576/AM15/DES-III RA F.No. 52/24/40/00010/AM15 Adv. Lic. No.5210041062 dated 23.05.2014
Decision: The Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of export item to be read as 3-4- DI -HYDROXY 5-NITRO BENZALDEHYDE - 99% MIN instead of 3-4- HYDROXY 5-NITRO BENZALDEHYDE - 99% MIN. The rest of the minutes of meeting No.19/AM17 dated 08.03.2017 (at serial B.6) would remain same.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B- 2	M/s. Ami Organics Pvt. Ltd.,		
M.No. 11/AM19	F.No. 01/82/050/00467/AM14		
Date 15.11.2018	F.No. 52/24/040/00015/AM14		
	Adv.Auth. No. 5210040038 dated 30.07.2013		
Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			
Export Product	Qty.	Import items	Quantity allowed
AMINOACETALDEHYDE	1kg	CHLOROACETALDEHYDE	2.00 kg
DIMETHYL ACETAL 98% MIN.		DIMETHYL ACETAL 98% MIN	
RA concerned may take further necessary action as per above decision of NC			

Case No. B- 3	M/s. Ami Organics Pvt. Ltd.,			
M.No. 11/AM19	F.No. 01/82/050/01125/AM14			
Date 15.11.2018	F.No. 52/24/040/00031/AM14			
Adv.Auth. No. 5210040368 dated 31.10.2013				
Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl.No.	Import items	Quantity allowed
AMINOACETALDEHYDE DIMETHYL ACETAL 98% MIN.	1kg		CHLOROACETALDEHYDE DIMETHYL ACETAL 98% MIN	2.00 kg

RA concerned may take further necessary action as per above decision of NC

Case No. B- 4	M/s. ETERNIS FINE CHEMICALS LIMITED.,			
M.No. 11/AM19	F.No. 01/82/050/00927/AM18/DES-III			
Date 15.11.2018	F.No. 03/94/040/00545/AM18			
Adv.Auth. No. 0310816279 dated 10.10.2017				
Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
MENTHANOL(4-Isopropyl Cyclohexyl Methanol)	1 Kg	1	CUMINIQUE ALDEHYDE	1.350 kg
		2	5% RUTHENIUM ON CARBON CATALYST	0.0035kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B- 5 M.No. 11/AM19 Date 15.11.2018	M/s. Jubilant Generics Limited F.No. 01/82/050/00891/AM17/DES-III F.No. 01/82/050/00123/AM18/DES-III F.No. 01/82/050/01423/AM16/DES-III F.No. 01/82/050/00978/AM18/DES-III
RLA F.No. 05/23/040/00323/AM17 RLA F.No. 05/23/040/00603/AM17 RLA F.No. 05/23/040/00337/AM16 RLA F.No. 05/23/040/00314/AM18	Advance Licence No. 0510400088 Date 13.10.2016 Advance Licence No. 0510402078 Date 28.03.2017 Advance Licence No. 0510396395 Date 23.11.2015 Advance Licence No. 0510404765 Date 07.12.2017

Decision: The Committee re-considered case as per agenda for revision of norms. The representative of the firm appeared before the norms committee in the presence of the technical experts. The firm has furnished COA's of various import consignment, showing assay and water content in valacyclovir Hcl Hydrate USP along with past production consumption certificate issued by Central Tax GST Authorities. It was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Valacyclovir Film Coated Tablet 500 mg	1 No.	1.	Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)	600.48 mg
Valacyclovir Film Coated Tablet 1000 mg	1 No.	2.	Valacyclovir Hydrochloride USP (Valacyclovir HCL USP hydrate)	1200.96 mg

Note: The firm is advised to mentioned Hydrate / Anhydrous form of import item Valacyclovir HCL USP in future.
RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 6 M.No. 11/AM19 Date 15.11.2018	M/s. PRASOL CHEMICALS PRIVATE LIMITED., F.No. 01/82/050/00070/AM19/DES-III F.No. 03/95/040/00916/AM18 Adv.Auth. No. 0310818880 dated 05.02.2018			
Decision: Committee re-considered case as per agenda for revision of norms and deliberated on the matter in the presence of the technical experts, taking into consideration on evaporation losses, lighter / heavier cut cannot be extracted in the process and as per production consumption data import item, it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MESITYL OXIDE	1 kg	1	ACETONE	1.902 kg
RA may take appropriate action as per the decision of Norms Committee.				
